

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 126/2025**

**IN THE MATTER OF:**

SOMVEER SINGH .....APPLICANT

VERSUS

STATE OF U.P. &ORS.....RESPONDENT(S)

**INDEX**

<b><u>S. No.</u></b>	<b><u>PARTICULARS</u></b>	<b><u>PAGE No.</u></b>
1.	Reply Affidavit of District Magistrate Meerut in compliance of order dated 01.04.2025 passed by this Hon'ble Tribunal.	
2.	<b><u>Annexure - R1: -</u></b> A copy of the report dated 25.10.2025	
3.	<b><u>Annexure - R 2: -</u></b> A copy of the Letter dated 05.07.2025	

**FILED BY:**

*Ankit Verma*

(ANKIT VERMA)  
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**Dated: 27.10.2025**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 126/2025

IN THE MATTER OF:

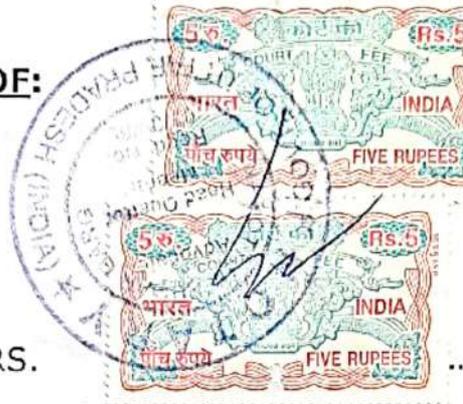
SOMVEER SINGH

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.....APPLICANT

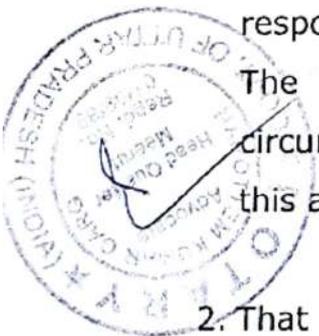
...RESPONDENT(s)



**REPLY AFFIDAVIT OF DISTRICT MAGISTRATE MEERUT IN COMPLIANCE OF ORDER DATED 01.04.2025 PASSED BY THIS HON'BLE TRIBUNAL**

I, Dr. Vijay kumar singh S/o Late Sri Parmanand Singh, aged about 56 years presently posted as District Magistrate Meerut, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That I am the above-mentioned officer of the answering respondent and is competent to file the present reply affidavit. The deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.



2. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

NOTARY

*[Handwritten signature]*

3. That the Deponent is posted as District Magistrate, Meerut, since 18 January 2025.

4. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

5. That this Hon'ble Tribunal, vide order dated 01.04.2025, was pleased to issue the following directions:

**"....4. Learned Counsel for the applicant submits that though demarcation of the pond has been done but eviction action has not been completed. He has further referred to the satellite image on page no. 109 to show the area and location of the pond.**

**5. OA raises substantial issues relating to compliance of environmental norms.**

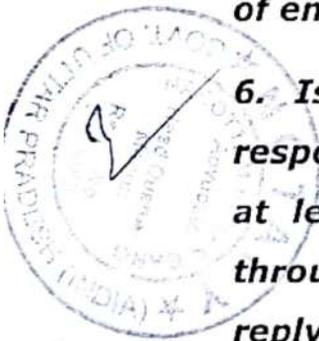
**6. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.**

**7. List on 01.08.2025."**

6. That the present reply affidavit is being filed in compliance of the order dated 01.04.2025 passed by this Hon'ble Tribunal.







7. That the present application has been instituted by the Applicant, seeking directions for removal of encroachments from land bearing Khasra No. 440, admeasuring 1.4420 hectares, recorded as a pond (talab) in the revenue records, situated in Village Dadri, Tehsil Sardhana, District Meerut, and for restoration and rejuvenation of the said pond under the Swachh Bharat Mission (Phase-II) scheme.

8. That in compliance with the aforesaid directions, passed by this Hon'ble Tribunal, a detailed spot and record-based inquiry has been conducted by District Magistrate Meerut On 21.04.2025. whereinit has been found that the said pond is situated within the main habitation area of *Village Dadri*, adjacent to *National Highway-58*. A copy of the report dated 25.10.2025 is being annexed herewith as **Annexure- R1**.

9. That a major portion of the pond is found vacant and waterlogged, while a part of it is encroached upon by certain villagers who have constructed permanent residential structures.

10. That against twenty one encroachers, proceedings under *Section 67(2) of the Uttar Pradesh Revenue Code, 2006* have been initiated by the Tehsildar, *Sardhana*, for recovery of compensation and eviction. The said proceedings for recovery of damages are presently under process, the details whereof are as under: —

No.	Name/father's name and address of the person occupying the portion of the pond	Area of pucca construction on the pond portion (in square metres)	type of construction	Is the house single or also other	Land record number	area in hectares	Description
1	Shri Ram Singh son of Amichand resident of Dadri	418	residential house	single	856	0.6123	
2	Shri Ishwar son of Bhule resident of village Dadri	418	residential house	single	856	0.6123	
3	Shri Vikram, Harveer and Jaiveer, sons of Malkhan, resident of village Dadri	266	residential house	single	889 890	0.0886 0.2846	
4	Shri Rohtash son of	572	residential	single	837	0.2560	

	Prabhu resident of village Dadri		al house		838	0.2980	
5	Shri Ramcharan son of Fundan resident of village Dadri	300	residential house	single	1086	1.0510	
6	Shri Santram son of Tilakram resident of village Dadri	250	residential house	single	1086	0.3500	
7	Shri Katar Singh son of Pitan - resident of village Dadri	250	residential house	single	689 690	0.0623 0.0305	
8	Shri Vishram Singh, son of Tilakram, resident of village Dadri	250	residential house	single	1086	0.3500	
9	Shri Dharampal son of Kundan resident of village Dadri	500	residential house	single	1086	1.0510	
10	Shri Haniket and Savitesh, sons, residents of Satendra, village Dadri.	250	residential house	single	-	-	landless
11	Shri Parmesh son of Yograj resident of village Dadri	200	residential house	single	1177	0.3835	
12	Shri Rambal son of Fundan resident of village Dadri	60	residential house	single	1175	0.4875	
13	Swati, wife of Satveer, resident of village Dadri	80	residential house	single	-	-	landless
14	Shri Ompal son of Fundan resident of village Dadri	80	residential house	single	1175	0.4875	
15	Shri Harkaran son of Sabbar resident of village Dadri	250	residential house	single	-	-	landless
16	Shri Virendra son of Lakhiram resident of village Dadri	90	residential house	single	1157	0.1936	
17	Shri Narendra son of Lakhiram resident of village Dadri	2	residential house	single	1157	0.1936	
18	Shri Jilesen Singh son of Kalu resident of village Dadri	500	residential house	single	1158	0.2875	
19	Mr. Indrajit and Dinesh, sons of Bhuti, village Dadri.	450	residential house	single	1131	0.4547	Dinesh, heirs of the deceased, Hrithik and Ankit, sons of Dinesh
20	Shri Bharat son of Fundan resident of village Dadri	60	residential house	single	1175	0.4886	
21	Subhash alias Naresh and Bhule alias Rajesh, sons of Ram Singh, residents of village Dadri	150	residential house	single	1083	0.2230	

11. That In light of the above, it is respectfully apprised that proceedings for eviction under Section 67(2) of the U.P. Revenue Code, 2006 have already been initiated. However, it

*[Handwritten signature]*

*[Handwritten initials]*

is also pertinent to bring to kind notice that the said individuals have been residing in permanent houses constructed over thirty years ago and possess no alternative accommodation elsewhere.

12. That as per *Government Order No. R-347/05-29/2024 dated 26.06.2025*, specifically Clause 5 thereof, it has been directed that:

***"In accordance with the provisions contained in Section 67-A(1) of the U.P. Revenue Code, 2006 and Rule 68(1) of the U.P. Revenue Code Rules, 2016, as well as Government Order No. 1/411420/2023 dated 19.10.2023, no eviction shall be carried out against poor, landless, destitute, or deprived persons who have unauthorisedly occupied Gram Panchayat-managed lands. Such persons shall be allotted suitable residential land either at the same site or elsewhere (if the land is reserved for public purposes), prior to effecting eviction."***

13. That in view of the aforesaid Government Order, no eviction proceedings can be executed in a manner that would render the occupants homeless.

14. That it is further submitted that sufficient land is not available within the said village to undertake large-scale residential allotments. Subsequently, the SDM, vide his letter no. 5/1/ST(S) dated 05.07.2025, directed the *Block Development Officer, Sardhana*, to ensure that the eligible occupants, are expeditiously provided with the housing facilities under the *Pradhan Mantri Awas Yojana* in accordance with the prescribed eligibility criteria. A copy of the Letter



NOI/2025

dated 05.07.2025 is being annexed herewith as **Annexure- R2** to this reply.

15. That in addition, a detailed estimate for the beautification and restoration work of the said pond has been prepared under the *Ground Water Scheme* and forwarded by the *Block Development Officer, Sardhana*, to Pariyojna Nideshak Gram Vikas on dated 03.10.2025 for technical approval. Upon receipt of such approval, the necessary work for restoration will commence within one month of approval and thereafter will be completed within three months.

16. That it is most respectfully prayed before this Hon'ble Tribunal that the instant reply affidavit may be taken on record for proper adjudication of the present original application, in the interest of justice.



  
**DEPONENT**

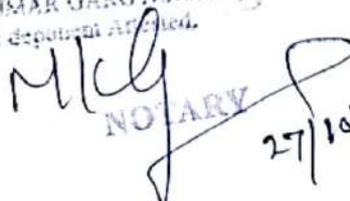
**VERIFICATION**

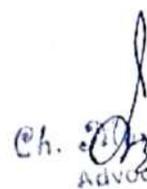
I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this 27 day of oct , 2025.

**DEPONENT**

Certified that the contents of the affidavit of Dr. Vijay Kumar Singh are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.  
Subscribed and sworn to before me on this 27th day of October 2025 at Meerut  
by M.V. Singh  
before Jerothem K. Advocate  
Notary Public  
Meerut Fee Rs. 15/- per document Affirmed.

  
**NOTARY**  
27/10/2025

  
Ch. Ch. Anir Singh  
Advocate Meerut

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

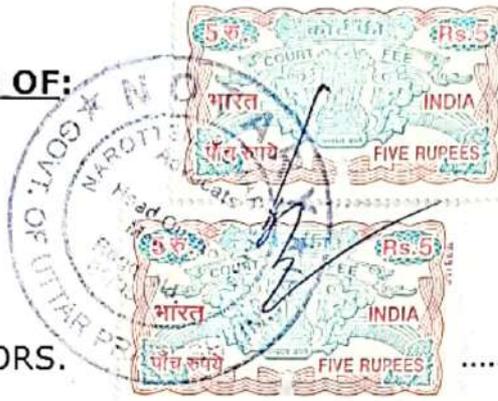
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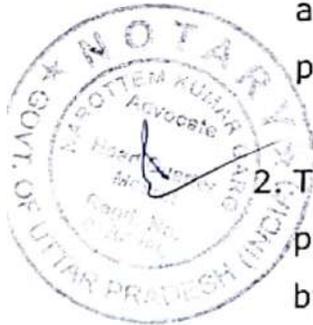
.....APPLICANT

.....RESPONDENT(S)

**AFFIDAVIT**

I, Dr. Vijay kumar singh S/o Late Sri Parmanand Singh, aged about 56 years presently posted as District Magistrate Meerut, Uttar Pradesh, do hereby solemnly affirm and declare as under-

1. That I am fully acquainted with the facts and circumstances and records of the case and thus competent to swear the present affidavit.
2. That the contents of the accompanying reply have been prepared under my instructions and have been understood by me and I declare the same to be true and correct to my knowledge of facts and law.
3. The contents as stated above are true and correct to my knowledge and belief.



**DEPONENT**

**VERIFICATION**

Verified at Meerut....., on 27-10-2025. that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Certified by Dr. Vijay Kumar Singh S/o Late Sri Parmanand Singh  
Recipient of District Magistrate Meerut  
Identified by Dr. Vijay Kumar Singh  
Swore the Contents of the affidavit on oath  
before NAROTEM KUMAR GANG Advocate, Meerut  
Meerut Fee Rs. 15/- per deponent Attested N.K.G.

**DEPONENT**

Dr. Vijay Kumar Singh  
Advocate Meerut  
27/10/2025

## कार्यालय उपजिलाधिकारी, सरधना जनपद मेरठ

पत्रांक 2255 / एसटीओएसटी / 2025

दिनांक 25-10-2025

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-126/2025  
Somveer Singh Vs State of Up व अन्य के सम्बन्ध में।

अपर जिलाधिकारी (प्र०),  
मेरठ।

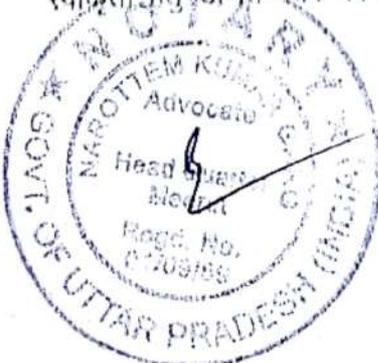
महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्रांक-1432/सात डी०एल०आर०सी०/(126/2025) दिनांक 21-04-2025, अनुस्मारक-1 पत्रांक-1608/सात-डी० एल०आर० सी०/(126/2025) दिनांक 10-06-2025, अनुस्मारक-2 पत्रांक-64/सात डी०एल०आर०सी० दिनांक 08-7-2025, अनुस्मारक-3 पत्रांक-89/सात-डी०एल०आर०सी० दिनांक 24-07-2025 तथा अनुस्मारक-4 पत्रांक-243/सात-डी०एल० आर०सी० दिनांक 16-09-2025 का संदर्भ ग्रहण करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-126/2025 सोमवीर सिंह बनाम उत्तर प्रदेश राज्य व अन्य में मा० अधिकरण द्वारा पारित आदेश दिनांक 01-04-2025 के अनुपालन हेतु अविलम्ब प्रभावी कार्यवाही कराते हुए, मा० अधिकरण में योजित उक्त याचिका में समायान्तर्गत शपथ पत्र के माध्यम से रेषपोन्स/ कार्यवाही आख्या दाखिल कराने के निर्देश दिये गये थे। प्रश्नगत प्रकरण में मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक 01-04-2025 को निम्नलिखित आदेश पारित किये गये थे-

"Issue notice to the respondents for filling their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal, The Applicant is directed to serve the respondents and file affidavit of service atleast on week before the next date of hearing. List on 01-08-2025। इसके उपरान्त उक्त याचिका में मा० अधिकरण द्वारा सुनवाई हेतु दिनांक 28-10-2025 नियम की गयी है।

प्रश्नगत प्रकरण में आवेदन श्री सोमवीर सिंह पुत्र चेताराम निवासी ग्राम दादरी परगना दौराला तहसील सरधना जिला मेरठ द्वारा ग्राम दादरी स्थित भूमि खसरा संख्या 440 रकबा 1.4420 है० जो सजरव अभिलेखों में तालाब दर्ज है, को कब्जा मुक्त कराने एवं स्वच्छ भारत मिशन चरण-2 योजना के अन्तर्गत तालाब का जीर्णोद्धार कराने हेतु मा० राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत किया है। प्रश्नगत प्रकरण में तालाब की भूमि पर लगभग 30 वर्ष से अधिक पुराने 24 रिहायशी मकान बने हुए हैं, जिनके विरुद्ध उ०प्र०राजस्व संहिता 2006 की धारा 67 के अन्तर्गत वेदखली की कार्यवाही की जा चुकी है, परन्तु उक्त मकानों में रहने वाले व्यक्तियों के पास अन्यत्र कोई मकान उपलब्ध नहीं है। शारानादेश संख्या आर०-347/05-29/2024 दिनांक 26-06-2025 की धारा 5 में निर्देशित किया गया है कि ग्राम पंचायतों के प्रवक्ताधीन भूमि पर अनाधिकृत रूप से बसे हुए गरीब, भूमिहीन, निराश्रित एवं वंचित वर्गों के व्यक्तियों के अन्यत्र (यदि भूमि सार्वजनिक प्रयोजन हेतु आरक्षित है) अन्यथा उररी स्थान पर आवासीय प्रयोजन हेतु नियमानुसार भूमि आवंटित करने के पश्चात् ही हटाने की कार्यवाही की जायेगी, इस सम्बन्ध में ग्राम सभा दादरी में भूमि की तलाश की गयी, सम्बन्धित ग्राम सभा में इतने व्यापक स्तर पर आवास आवंटन हेतु भूमि उपलब्ध नहीं है। जिस कारण प्रश्नगत तालाब भूमि पर अवैध रूप से काबिज 24 परिवारों को वेदखली किये जाने की कार्यवाही सम्पन्न नहीं हो पायी है। इसके अलावा प्रश्नगत तालाब भूमि का शेष भाग रणल पर खाली पड़ा हुआ है। जिसके जीर्णोद्धार हेतु उक्त तालाब को भूमि जल निधि योजना के अन्तर्गत स्वीकृत किया गया है। इस सम्बन्ध में खण्ड विकास अधिकारी सरधना से अद्यतन स्थिति के सम्बन्ध में आख्या प्राप्त की गयी जिसमें खण्ड विकास अधिकारी सरधना द्वारा पत्रांक-1370/लेखा/2025-26 दिनांक 25-10-2025 के माध्यम से अवगत कराया गया कि उक्त तालाब के जीर्णोद्धार हेतु धनराशि स्वीकृत एवं आवंटन हेतु प्राकलन तैयार कर उचित स्तर पर प्रेषित किया गया है। जो स्वीकृति हेतु उचित स्तर पर प्रगिन्याधीन है।

आख्या महोदय की सेवा में सादर प्रेषित।



(उदित नारायण प्रेमरं)  
उपजिलाधिकारी,  
सरधना।

g →

## ANNEXURE - A-2

कार्यालय उपजिलाधिकारी सरधना

FMS

DLRC

पत्रांक 05/81

/ एस0टी0एस0

दिनांक 05/07/2025

धर जिलाधिकारी (प्रशासन)

31/07/25

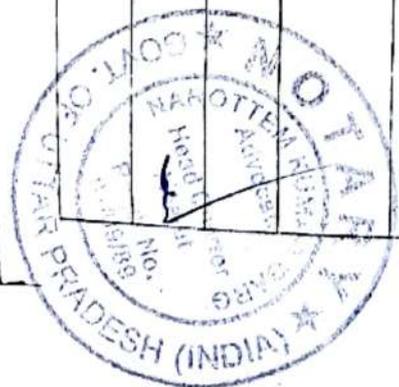
विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओए0 संख्या-126 / 2025 सोनवीर सिंह बनाम स्टेट आफ यू0पी0 व अन्य के संबंध में।

खण्ड विकास अधिकारी  
सरधना / दौराला / सररपुर।

महोदय,

कृपया उपयुक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित मूल आवेदन संख्या 126 / 2025 सोनवीर सिंह बनाम उओप्र0 राज्य व अन्य के सम्बन्ध में जोच आख्या चाही गई है, का सम्बन्ध ग्रहण करने का कष्ट करें।

क्र0 सं0	तालाब के नाम पर काविज व्यक्ति का नाम/पिता का नाम व पता	तालाब के भाग पर पक्के निर्माण का क्षेत्रफल (वर्ग मीटर में)	निर्माण का प्रकार	मकान अथवा अन्य भी	एकल है	खसरा संख्या	रकबा हे0 में	विवरण
1	श्री राध सिंह पुत्र अमिचन्द निवासी दादरी	418	आवासीय मकान	एकल	है	856	0.6123हे0	
2	श्री ईश्वर पुत्र भूल निवासी ग्राम दादरी	418	आवासीय मकान	एकल	है	856	0.6123हे0	
3	श्री विक्रम व हरवीर व जयदीर पुत्रगण मलखान निवासी ग्राम दादरी	266	आवासीय मकान	एकल	है	889 890	0.0836हे0 0.2846हे0	
4	श्री राहताश पुत्र प्रभु निवासी ग्राम दादरी	572	आवासीय मकान	एकल	है	837	0.2560हे0	
5	श्री रामचरण पुत्र पुन्दन निवासी ग्राम दादरी	300	आवासीय मकान	एकल	है	838	0.2980हे0	
6	श्री सतेशम पुत्र तिलकचाम निवासी ग्राम दादरी	280	आवासीय मकान	एकल	है	1086	1.0510हे0	



7	श्री कटार सिंह पुत्र धीतन निवासी ग्राम दादरी	250	आवासीय मकान	एकल	689	0.0623इं० 0.0305इं०	
8	श्री दिशाम सिंह पुत्र तिलकराम निवासी ग्राम दादरी	250	आवासीय मकान	एकल	1086	0.3500इं०	
9	श्री धर्मपाल पुत्र कुन्दन निवासी ग्राम दादरी	500	आवासीय मकान	एकल	1086	1.0510इं०	
10	श्री हनिकेत व सवितेश पुत्रगण सतेन्द्र निवासीगण ग्राम दादरी	250	आवासीय मकान	एकल	-	-	भूमिहीन
11	श्री परनेश पुत्र योगराज निवासी ग्राम दादरी	200	आवासीय मकान	एकल	1177	0.3835इं०	
12	श्री रामवल पुत्र कुन्दन निवासी ग्राम दादरी	60	आवासीय मकान	एकल	1175	0.4875इं०	
13	श्रीनति स्वाति मन्गी सतवीर निवासी ग्राम दादरी	80	आवासीय मकान	एकल	-	-	भूमिहीन
14	श्री आमपाल पुत्र कुन्दन निवासी ग्राम दादरी	80	आवासीय मकान	एकल	1175	0.4875इं०	
15	श्री हरकरण पुत्र सखर निवासी ग्राम दादरी	250	आवासीय मकान	एकल	-	-	भूमिहीन
16	श्री नरेन्द्र पुत्र लखीराम निवासी ग्राम दादरी	90	आवासीय मकान	एकल	1157	0.1936इं०	
17	श्री विरेन्द्र पुत्र लखीराम निवासी ग्राम दादरी	2	आवासीय मकान	एकल	1157	0.1936इं०	
18	श्री जिलसिंह पुत्र कावू निवासी ग्राम दादरी	500	आवासीय मकान	एकल	1158	0.2875इं०	
19	श्री इन्द्रजीत व दिनश पुत्रगण भूति निवासी ग्राम दादरी	450	आवासीय मकान	एकल	1131	0.4547इं०	दिनेश भुक्त के वारिस रितिक व अंकित पुत्रगण दिनेश
20	श्री भरत पुत्र कुन्दन निवासी ग्राम दादरी	60	आवासीय मकान	एकल	1175	0.4896इं०	
21	सुभाष उर्फ नरेश व भूले उर्फ राजेश पुत्रगण रामसिंह निवासी ग्राम दादरी	150	आवासीय मकान	एकल	1083	0.2230इं०	



उपरोक्त व्यक्तियों की स्थलीय जांच कर पात्रता के आधार पर यथाशीघ्र प्रधानमंत्री आवासीय योजना के तहत आवास आवंटन कर अवोहस्ताक्षरी को सूचित करना सुनिश्चित करें।

उपजिलाधिकारी  
सरयना।

प्रतिलिपि :-

- 1 जिलाधिकारी महोदय मेरठ की सेवा में सादर सूचनाार्थ।
- 2 मुख्य विकास अधिकारी महोदया मेरठ की सेवा में सादर सूचनाार्थ।
- 3/ अपरजिलाधिकारी (प्र०) महोदय मेरठ की सेवा में सादर सूचनाार्थ।

उपजिलाधिकारी  
सरयना।

